

Central Administrative Tribunal, Principal Bench

MA No. 938/2004 In
R.A. No. 120 of 2004 In
OA No. 2758 of 2002

New Delhi this the 12th day of May, 2004

HON'BLE MR. KULDIP SINGH, MEMBER (J)
HON'BLE MR. S.K. NAIK, MEMBER (A)

Shri Bishan Saroop
S/o Late Pt. Gopiram
Retired Driver Grade-C,
R/o 147 Old Gupta Colony,
Delhi-110 009.

Respondents

Versus

1. Union of India through
the General Secretary,
Northern Railway,
Baroda House,
New Delhi.
2. Senior Divisional Accounts Officer,
Assistant Engineer,
Northern Railway,
State Entry Road,
Connaught Circus,
New Delhi.

Review Applicant

ORDER BY CIRCULATION

Hon'ble Mr. Kuldip Singh, Member (J)

The present RA No. 120 of 2004 has been filed by the respondents for review of the order passed in OA No. 2758 of 2002 on 28.10.2003. They have also filed an MA seeking condonation of delay in filing the RA.

2. By filing the present RA, the Review Applicant wants to re-argue the whole case again, which is not permissible. While delivering the judgment, the review applicant was not present but the judgment was given after going through the record as such the RA has no merits. No error apparent on the face of record has been pointed out which may call for review of the order. Further, the RA does not come within the ambit of Order 47 Rule 1 CPC read with Rule 22 (3) (f)

[Signature]

2.

(i) of the Administrative Tribunals Act.

3. In view of the above, nothing survives in the RA, which is accordingly dismissed. Accordingly, MA 938/2004 is also dismissed.

S. K. NAIK
(S. K. NAIK)
MEMBER (A)

Kuldeep Singh
(KULDIP SINGH)
MEMBER (J)

'Rakesh'